

HIGH COURT OF MADHYA PRADESH,
BENCH AT GWALIOR
M.Cr.C. No.32181/2020
(Hansraj Rawat Vs. State of M.P.)
(1)

Gwalior, dated : 15/9/2020

Shri Arun Sharma, Advocate for the applicant.

Shri Poonam Chandra Soni, Panel Lawyer for the respondent/State.

In pursuance of the directions issued by the Apex Court and guidelines issued by the High Court of Madhya Pradesh in the wake of COVID-19 outbreak, the matter was taken up through video conferencing while adhering to the norms of social distancing prescribed by the Government.

After arguing for some time, when this Court was not inclined to grant bail, learned counsel for the applicant sought leave to withdraw this fifth application filed under section 439 of the Cr.P.C. filed in connection with Crime No.291/18 registered at P.S. Kotwali, Shivpuri, with liberty to revive the prayer after 3-4 months in case trial gets delayed.

The application, accordingly, stands dismissed as withdrawn, with liberty as aforesaid.

(S.A.Dharmadhikari)
Judge

(and)